CENTRAL ACMINISTRATIVE TRIBUNAL LUCKNOW BBUCK

O.C.D. NO.27#92

In

0.A. 12/91

Dr. R.S.Asthone

Petitioner

versus

Govt. of U.P. and another

Respondents.

Shri G.C. Roi

Counsol for applicant

Shri V.C. Varma

Counsel for Rospondents.

Corem

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, Adm. Member.

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

In this application, the Treasury Officer has appeared personally and he states that he haspaid the all the billswhich was given to him. Onbehalf of other respondents it has been stated that the order passed by the Tribunal has been implemented and the payment has been made. The leaned counsel for the applicant states that the order was a delay of 5 menths and 3 days in payment, and the applicant is entitled for further interest for that period. The bill which has been produced before us states that actually payment was made in the menth of July and the delay caused due to emparty or the other. It is beyond the scope of present application or Original application. No centompt



in made out and accordingly the notices are discharged.

In case the applicant is aggric ved, he may raise the matter withthe appropriate government. Contempt application is consigned to record.

Ad Henber

Vico Chairman.

Lucknow: Dated 14.9.92.